

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 18th November, 2022

S.O. 611 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Block Development officer(s) to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction in District Budgam.

S.No.	Name of the Official	Place of Posting
01	Mr.Sajad Ahmad Bhat	B.K.Pora, Chari-I-Sharief
02	Mr. Hilal Arafath Mir	Budgam, Khanshaib, Waterhail
03	Mr.Shakeel Ahmad Pir	Beerwah, Rathsun
04	Mr. Shoib Aslam	Chadoora, Pakherpora
05	Mr. Shabaz Ahmad	Khag, S.K.Pora
06	Miss. Kamila Mushtaq	Nagam. Parnewa
07	Mst. Sobia Fatima	Narbal, Soibugh
08	Dr. Mudasir Ahmad	Sukhnagh, Surasyar

By Order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated :- 18 -11- 2022

No. LAW-POWR/23/2022-10

Copy to the:-

1. Principal Secretary to Government Revenue Department.
2. Divisional Commissioner, Kashmir.
3. District Magistrate, Budgam. This is with reference to his letter No.DMB/Misc/22/1455-52-72 Dated :- 14-11-2022
4. General Manager, Government Press, Kashmir for publication in an extra ordinary issue of the Government Gazette.
5. S.O. section, Department of Law, Justice and Parliamentary Affairs: (W.7.S.C)
6. Concerned file.
7. Incharge Website.

(Khursheed Ahmad Bhat) 18/11

Additional Secretary to Government,